

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1257/2021

This the 20th day of August, 2021

HON'BLE MR. ANAND MATHUR, MEMBER (A)

Manzoor Ahmad Dar (Age 58 years), S/o Sonaullah Dar, R/o Kosumbagh Hakbarah, Tehsil Sumbal District Bandipora-193504.



.....Applicant
(Advocate:- Mr. N A Tabassum)

Versus

1. Union Territory of J&K through Principal Secretary/Commissioner Secretary to Govt. PHE/I&FC Department, Union Territory of J&K Srinagar-190001.
2. Chief Engineer PHE/I&FC Department Srinagar-190001.
3. Superintending Engineer Mechanical Circle, I&FC Department, Srinagar-190001.
4. Executive Engineer Mechanical Irrigation Division Shadipora Sub-Division Hajin-193501.

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

Learned counsel for the applicant submits that the applicant is aggrieved of the inaction of the respondents of not according consideration to the claim of the applicant for promotion as Motor Mechanic and for placing him in the Pay Scale of Rs. 220-430/475-850/1200-2040/Rs. 4000-6000 (pre-revised) retrospectively from the date of his Regularization i.e., 01.04.1995 on the basis of the applicant being ITI Trained Motor Mechanic. The applicant also represented several times before the respondents for redressal of his grievance, however, no action has been taken by the respondents on the representations till date. He further submits that the applicant would be satisfied, if a direction is issued to the respondents to consider and take a decision on the representation

dated 31.07.2015 (Annexure No. A-4 to the O.A.) by passing a reasoned and speaking order within a stipulated time frame.



2. Heard Mr. N A Tabassum, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the records.
3. Looking to the limited prayer made by the learned counsel for the applicant, the O.A. is disposed of with direction to the respondents to consider the representation dated 31.07.2015 (Annexure No. A-4 to the O.A.) along with contents of the O.A. and take a decision on the same by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order.
4. It is made clear that I have not entered into the merits of the case.
5. No order as to costs.

**(ANAND MATHUR)
MEMBER (A)**

Anand/Arun